

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
(Through web-based video conferencing platform)

ITEM No.08
CP (IB) No. 148/BB/2022

IN THE MATTER OF:

M/s. Phoenix ARC Pvt Ltd ... Petitioner
Vs.
M/s. Coffee Day Hotels and Resorts Pvt Ltd ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.12.2022

CORAM:

SH. KISHORE VEMULAPALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : None
For the Respondent : None

ORDER

1. None for the Parties.
2. Proof of service of the notice and objections has not been filed.
3. The learned Counsels for the parties are directed to comply with order dated 01.09.2022, before the next date of hearing.
4. List the C.P. on **02.01.2023.**

— sd —

(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)

— sd —

(KISHORE VEMULAPALLI)
MEMBER (JUDICIAL)